## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP No. 240/2016 RT CP (CAA) No. 118/Chd/Hry/2017

In the matter of scheme of amalgamation between:

M/s. Uttarakhand Automotives Ltd. ... Applicant No.1/Transferor Co.

**AND** 

M/s. Rico Auto Industries Limited.

...Applicant No.2/Transferee Co.

Present: - Mr. Atul V. Sood, Advocate for the Applicant-companies. Mr. D.K. Singh, Official Liquidator, Chandigarh and on behalf

of Regional Director, Northern Region, New Delhi.

Learned counsel for the petitioner seeks time to file response to the observations made by the Official Liquidator and the Regional Director. List the matter on 31.08.2017. Compliance be made by way of affidavit at least two days before the next date with copy advance to the Official Liquidator.

(Justice R.P. Nagrath) Member (Judicial)

sd/-

August 03, 2017